

श्री धीरेन्द्र ब्रह्मचारी को विशेष टेलीफोन सेवा प्रदान करना

4891. श्री सुभाष झाजूजा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या श्री धीरेन्द्र ब्रह्मचारी को दिल्ली टेलीफोन्स के भूतपूर्व महाप्रबन्धक द्वारा विशेष टेलीफोन सेवा और अनियमित टेलीफोन कनेक्शन दिये गये थे ; और

(ख) क्या श्री धीरेन्द्र ब्रह्मचारी को टेलीफोन बिलों में विशेष छूट दी गई थी ; और यदि हाँ, तो उससे मंत्रालय को कितना हानि हुई तथा यह विशेष छूट दिये जाने के क्या कारण थे ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) दिल्ली टेलीफोन्स के पूर्ववर्ती महाप्रबन्धक ने श्री धीरेन्द्र ब्रह्मचारी को अनियमित टेलीफोन कनेक्शन नहीं दिये थे ।

(ख) अधिक कालें मीटर होने के संबंध में श्री धीरेन्द्र ब्रह्मचारी को कोई छूट नहीं दी गई थी ।

युवक कांग्रेस को अनियमित कनेक्शन दिया जाना

4892. श्री सुभाष झाजूजा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली टेलीफोन्स के भूतपूर्व जनरल मैनेजर द्वारा युवक कांग्रेस को कितने अनियमित कनेक्शन दिये गये थे ;

(ख) क्या ये कनेक्शन नियमों के अनुसार दिये जा सकते थे और यदि नहीं, तो ये कनेक्शन दिये जाने के कारण क्या थे ;

(ग) क्या उनके बिलों का भुगतान किया गया था और यदि नहीं, तो क्या इस संबंध में कोई कानूनी कार्यवाही की गई है ; और

(घ) इस प्रकार के अनियमित कनेक्शन देने के जिम्मेदार व्यक्ति के विरुद्ध क्या कार्यवाही की गई है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) दिल्ली टेलीफोन्स नई दिल्ली के रिकार्ड के अनुसार पूर्ववर्ती महाप्रबन्धक, टेलीफोन, नई दिल्ली ने यूथ कांग्रेस के नाम अनियमित टेलीफोन कनेक्शन नहीं दिये थे तथापि, यदि किसी खास मामले की जानकारी दी जाये तो उसकी जांच कराई जा सकती है ।

(ख) से (घ). प्रश्न ही नहीं उठता ।

Study of Impact of Minimum Wages on Farm Products

4893. SHRI D. D. DESAI : Will the Minister of Parliamentary Affairs and Labour be pleased to state:

(a) whether any study has been made to find out the impact of fixing minimum wages on the economics of farm products;

(b) if so, whether farmers are suffering losses in periods of falling prices due to minimum wages fixed at a time of higher consumer prices, remaining the same; and

(c) if the answer to (a) is in the negative, the reasons for not undertaking such studies ?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR (SHRI
RAVINDRA VARMA) : (a) No Sir,

(b) Does not arise.

(c) The well-accepted principle of minimum wages is that statutorily fixed minimum wages are considered socially desirable and necessary irrespective of the profitability and the paying capacity of the employer.

Medical Facilities to M.P.s.

4894. SHRI AJITSINH DABHI : Will the Minister of Health and Family Welfare be pleased to state:

(a) whether medical facilities under the Central Government Health Scheme are being given to Ex-Members of Parliament

residing in Delhi, New Delhi, Bombay, Allahabad, Meerut, Nagpur, Kanpur, Calcutta, Madras, Bangalore and Hyderabad only whereas the Ex-Members of Parliament not residing in these cities are not given these Medical facilities;

(b) whether parents of Members of Parliament are given the medical attendance/treatment available to Members of Parliament and Members to their families only if they reside in the above-mentioned cities;

(c) whether the type of facilities available in a hospital to Members of Parliament and their family Members has to conform to the scale prescribed by the hospital concerned for Class I Officers; and

(d) if so, the status of the Members of Parliament equal to Class I Officer in regard to availability of these medical facilities?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV) :

(a) The medical facilities under the Central Government Health Scheme are being given to the Ex-Members of Parliament residing in the cities covered under the Central Government Health Scheme. The Central Government Health Scheme is at present functioning in the cities of Delhi, Bombay, Allahabad, Meerut, Nagpur, Kanpur, Calcutta, Madras, Bangalore, Hyderabad and Patna.

(b) The medical facilities under the Central Government Health Scheme are available to parents of Members of Parliament if they are mainly dependent upon and are residing with them at Delhi/New Delhi. Parents of the Members of Parliament who are beneficiaries of the Central Government Health Scheme and who may be visiting other cities where the Scheme is operating and stay in the areas covered by the Scheme are entitled for free medical treatment under the said Scheme on the basis of the authorisation to be given by the appropriate authority.

(c) and (d). The Members of Parliament are treated on par with Group A (Class I) Officers of the Central Government in the matter of availability of medical facilities.

12.15 hrs.

QUESTION OF PRIVILEGE AGAINST CHAIRMAN, CALCUTTA PORT TRUST

MR. SPEAKER : Now papers to be laid on the Table. Shri Barnala.

SHRI SAUGATA ROY : Sir, what about my adjournment motion?

MR. SPEAKER : I will allow you to raise it under....

SHRISAUGATAROY (Barrackpore) : Sir, I have talked to the Minister and he has agreed to meet my point.

MR. SPEAKER : He can. I do not know.

SHRI SAUGATA ROY : It is a very serious matter.....(interruptions)

MR. SPEAKER : The Minister wants to make a statement. Would you allow him?

PROP. P. G. MAVALANKAR (Gandhinagar) : Is he laying a paper on the Table?

MR. SPEAKER : No, he wants to make a statement about sugarcane. Many Members are interested in it.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, according to your Direction No. 2, a member wanting to raise a question involving breach of privilege has precedence over the Minister's statement. Sir, I have given notice of a motion of privilege against the Chairman of the Calcutta Port Trust. He gave evidence before the Public Accounts Committee....

SHRI VAYALAR RAVI (Chirayinkil) : Sir, I rise on a point of order. (interruptions) Have you allowed him to raise the privilege motion under rule 222? Are you allowing him?

MR. SPEAKER : Mr. Bosu, you are raising this question again and again.

SHRI VAYALAR RAVI : He wants to move these motions against the officers....

SHRI JYOTIRMOY BOSU : I know he is shielding the bureaucrats, including the Chairman of the Calcutta Port Trust... (interruptions) Sir, if you do not allow it to be raised now, you will have to face it in the next session.

MR. SPEAKER : All right, Mr. Bosu. I have never been afraid in my life. It is too late.

SHRI JYOTIRMOY BOSU : Sir, I want to point out....

MR. SPEAKER : I have heard you. I have told you that I am not allowing the privilege motion. If you have any other matter, you can raise it.